

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No.27/(MAH)/2014
CA No.

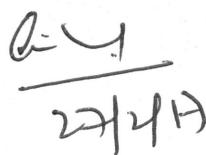
CORAM:


Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 27.02.2017

NAME OF THE PARTIES: Shri Balkrishna Shetty
V/s.
Shri Subhash S. Shetty

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	A.K. Menon	Advocate for Petitioner	

2	Adv. Vinit J. Menon	Adv for Respondents	
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ORDER

T CP No.27/397/CLB/MB/MAH/2014

1. *SD. Irfan Javed*
The Learned Representatives of both the sides are present.
2. *Chambers*
From the side of the Respondent, it is informed that due to certain development a Reply to the amended Petitioner could not be filed as directed vide directions dated 09.01.2017. However he gave the undertaking to file Reply to the amended Petition on or before 15th March, 2017, thereafter, a Rejoinder, if any, from the side of the Petitioner can be filed on or before 22nd March, 2017.
3. After completion of the pleadings, the Petition is now enlisted for hearing on 06.04.2017.

Sd/-

M.K. SHRAWAT.
MEMBER (JUDICIAL)

27th February, 2017.